

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No116
Co.Appeal 299 (AHM) 2019

Order under Section 59 of Co.Act,2013

IN THE MATTER OF:

Raj Kishan Saxena
V/s
Cardila Hearthcare Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 22.06.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

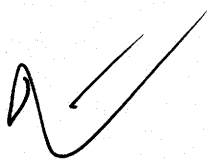
PRESENTS:

For the Applicant : Learned Counsel, Mr. Vaibhav Verma
For the Respondent : Learned Learned PCS, Mr. Manoj Hurkat a.w. Malay
Pandit

ORDER

In view of the Circular dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches. Hence, matter stands adjourned to 20.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)